

# **DELHI LEGISLATIVE ASSEMBLY**

## **List of Business**

**Thursday 2<sup>nd</sup> November, 2006/ 11 Kartika 1928 (Saka)**

**2.00 PM**

- 1 **Question Hour:** Starred Questions as shown in separate list to be asked and replies given.
- 2 **Special Mention (Rule 280):** The following Members to raise matters under Rule 280:-
  1. Shri Brahm Pal
  2. Shri Tarvinder Singh Marwah
  3. Shri A Dayanand Chandila A
  4. Shri Veer Singh Dhingan
  5. Shri Surendra Kumar
- 3 **Papers to be laid on the Table:**
  1. **The Minister of Industries** to lay the following papers on the Table of the House(each in Hindi and English Version):-
    - i) Copy of the Notification No. F.19(31)/CIS/04/79 dated 4.4.2006 issued U/s 4 of the Shops and Establishment Act 1954 regarding addition of HDFC Bank Ltd. In the appended schedule of establishment.
    - ii) Copy of the Notification No. F.2/14/PGA/Lab/05/80 dated 4.4.2006 issued Under Section 5 of the payment of the Gratuity Act, 1972 regarding exemption to the employees of the BSES.
    - iii) Copy of the Notification No. F.1/3/PGA/Lab./05/82 dated 4.4.2006 issued Under Section 5 of the Payment of the Gratuity Act, 1972 regarding exemption to the employees of New Delhi Power Ltd.
    - iv) Copy of the Notification No.F.2/(1)/2002/RA/104 dated 26/04/2006 issued under section 2 of the Industrial Disputes Act, 1947 regarding declaring 5 industries to be public utility service.
    - v) Copy of the Notification No.F.19(4)/CIS/05/131 dated 02/06/2006 issued under section 4 of the Shops & Establishment Act 1954 regarding addition of Twenty Four Seven Retails Stores Pvt. Ltd., Greater Kailash, in the appended schedule of establishment.
    - vi) Copy of the Order No. F.12(142/02/MW/Lab./184 dated 21/08/2006 issued under the Minimum Wages Act,1948 regarding revision in minimum rates of wages in the schedule of employments.
    - vii) Copy of the Notification No. F.19(4)/CIS/05.188 dated 29/08/2006 issued under section 4 of the shops and Establishment Act 1954 regarding addition of Twenty Four Seven Retails Stores Pvt. Ltd., Saket, in the appended schedule of establishment.
    - viii) Copy of the Order No. F.25(1)/Sectt./Lab./06/3268 dated 15/9/2006 issued under sub section (2) of the section 33© of the Industrial Disputes Act, 1947 regarding specifying jurisdiction of the Labour Courts.

- ix) Copy of the Notification No.F.17(20)/BOCW/Lab./06/3419 dated 26/09/2006 issued under section 18(1) of the Building and Other Construction Worker's (Regulation of Employment & conditions of Services) Act, 1996 regarding Re-construction of the Delhi Building & other Construction Workers' Welfare Board.
  - x) Copy of the Notification No.F.28(14)/ESI/Lab./05/3584 dated 09/10/2006 issued under section 88 read with section 91-A, of the Employees State Insurance Act, 1948 regarding exemption to the employees working in the maintenance, food service and Laundry department of M/s Holy Family Hospital.
2. **The Minister of development** to lay the following papers on the Table of the House(each in the Hindi and English version):-
- 1. Notification No. F.8/20/99-DAM/MR/3102 dt. 31.07.2006 regarding Nomination of Members of Fish Poultry and Egg Marketing Committee, Gazipur.
  - 2. Notification No. F.8/20/99-DAM/MR.3304 dt. 14.08.2006 regarding Nomination of Chairman & Vice-Chairman of Fish Poultry and Egg Marketing Committee, Gazipur.

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### **Legislative Proposals:**

- (1) **'The Delhi Tibbia College (Takeover)(Amendment) Bill, 2006'**: The Minister of Health to introduce 'The Delhi Tibbia College (Takeover) (Amendment) Bill, 2006 (Bill No. 7 of 2006)' with the leave of the House
- (2) **'The Delhi Co-operative Societies (Amendment) Bill, 2006'**: The Minister of Co-Operative to introduce 'The Delhi Co-operative Societies (Amendment) Bill, 2006 (Bill No. 9 of 2006)' with the leave of the House.
- (3) **'The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006'**: The Chief Minister to introduce 'The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006' (Bill No.10 of 2006)' with the leave of the House.
- (4) **'The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006'**: The Chief Minister to introduce 'The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006' (Bill No.11 of 2006)' with the leave of the House.
- (5) **'The Delhi Commission for Safai Karamcharis Bill, 2006'**: The Minister of Welfare of SC/ST to introduce 'The Delhi Commission for Safai Karamcharis Bill, 2006' (Bill No.12 of 2006)' with the leave of the House.

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**Government Resolution:** Discussion to continue on the Resolution moved by the Chief Minister, on the following notice under rule 90 of the Rules of Procedure and Conduct of Business of the Legislative Assembly of GNCT of Delhi :-

**"This House expresses its grave concern at the prevailing fear, panic and uncertainty in large segments of the population arising from the sealing**

**drive of MCD despite various enactments and notifications both by the Parliament and the Union Government which will render lakhs of people jobless in the city. The House resolves that the sealing drive be stopped immediately till the finalization of the Master Plan of Delhi-2021 by the Union Government. The House further requests the Union Urban Development Ministry to finalize the Master Plan of Delhi-2021 at the earliest and to move the Hon'ble Supreme court to suspend operation of its orders till notification of the Delhi Master Plan-2021."**

**6 Short Duration Discussion:**

1. Shri Ramvir Singh Bidhuri  
Shri Vijay Jolly  
Shri Bheeshm Sharma

**"Regarding exemption of House tax and extension of Lal Dora area in villages".**

2. Dr. Harshvardhan  
Shri Tarvinder Singh Marwah  
Shri Mahabal Mishra

**"Regarding situation arising out of spread of diseases like Dengue & Chikengunia"**

**Delhi  
2<sup>nd</sup> November, 2006**

**Siddharath Rao  
Secretary**